

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL (SZ)
CHENNAI

O.A.NO.195 OF 2016

TANDUR CITIZENS WELFARE SOCIETY

... APPLICANT

VERSES

THE GOVERNMENT OF TELANGANA & 12 Ors.

... RESPONDENTS

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Place : Chennai
Date : 08.02.2022



H.D. Varalaxmi
DEPONENT
H.D. VARALAXMI, M.Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC, Govt. of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
Ambattur Industrial Estate, Chennai - 600 054

**Status Report Submitted Before the Hon'ble National Green Tribunal,
Southern Zone, Chennai**

In the matter of

**Tandur Citizens Welfare Society v/s Government of Telangana & Ors.
(OA No. 195/2016 (SZ))**

(February 8, 2022)



Central Pollution Control Board
'Parivesh Bhawan', East Arjun Nagar
Delhi-11003

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

O.A.NO.195 OF 2016

TANDUR CITIZENS WELFARE SOCIETY

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STATUS REPORT FILED ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD (CPCB)

It is respectfully submitted that this Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in the matter of Tandur Citizens Welfare Society v/s Government of Telangana & Ors., OA No. 195/2016 (SZ), vide order dated 24.08.2021, directed CPCB that-

“iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.

v. The Central Pollution Control Board (CPCB) is also directed to consider this aspect and implement the same in other States as well.”

Steps taken by CPCB:

- i. CPCB vide order no. CPCB/IPC-VI/OCEMS/Interlocking, dated 02.02.2022, constituted a Committee comprising of the representatives of (i) National Environmental Engineering Research Institute (NEERI), Nagpur, (ii) National Chemical Laboratory (NCL), Pune, (iii) West Bengal Pollution Control Board, (iv) Maharashtra Pollution Control Board and (v) Central Pollution Control Board, to examine the feasibility of introduction of interlocking system in various industrial sectors, where OCEMS are installed. A copy of CPCB office order dated 02.02.2022 is given at **Annexure-I**.

- ii. First meeting of the Committee was conducted on 05.02.2022, wherein The committee discussed the matter in detail and observed that implementation of interlocking system to stop production process in case of failure of pollution control system need to be implemented based on following considerations:
 - a. Use of interlocking should be between the production process and the emission/effluent control equipment through a PLC and SCADA systems. It is not desirable to use such interlocking with OCEMS.
 - b. Instant shutting down of some industrial processes may pose risk of safety and health hazard to workers, due release of fugitive emissions/gases or discharges. Therefore, interlocking system may not be feasible in sectors such as pharmaceutical, petrochemical, etc.
 - c. Industrial processes are diversified across the sectors and specific arrangements/protocols may be required for each sector.

- d. Interlocking systems may be implemented in only those industries, where such interlocking systems does not pose risk of safety and health hazard to workers.
- e. Further, within industry, there is a need to identify feasible process areas where interlocking systems can be implemented effectively and safely.
- f. Interlocking systems may be implemented in phased manner in non-critical processes as part of the production process.

Committee recommended for Inputs/suggestions to be sought from State Pollution Control Board (SPCBs)/Pollution Control Committees (PCCs), to identify industries and the processes within industry for the feasibility of implementing interlocking systems, for further consideration.

A copy of the minutes of the meeting, held on 05.02.2022 is given at **Annexure-II.**

- iii. CPCB vide letter dated 02.02.2022, requested all SPCBs/PCCs to provide suggestions/inputs to CPCB, in order to explore and consider the possibilities of implementing of interlocking system. A copy of the CPCB letter dated 02.02.2022 is given at **Annexure-III.**



H.D. Varalaxmi
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OFFICE ORDER

CPCB/IPC-/OCEMS/Interlocking

02.02.2022

Sub: Constitution of the Committee to examine the feasibility of interlocking system in industries having Online Continuous Effluent/Emission Monitoring System (OCEMS).

The Hon'ble NGT vide order dated 24.08.2021, in the matter of Tandur Citizens Welfare Society v/s. Govt. of Telangana & Ors., OA No. 195/2016 (SZ), directed Central Pollution Control Board (CPCB) to consider the aspect of interlocking system, which has been introduced in some of the cement industries in Telangana and implement the same in other industries where OCEMS systems are installed. The purpose of the interlocking system is that whenever the control system fails, the feed of raw material is cut-off automatically and the emissions are controlled.

02. To examine the matter, a Committee comprising of the following members is constituted:

Sl. No.	Name, Designation and Organization	Role
1	Shri B. Vinod Babu Sc. 'F' & Div. Head (IT), CPCB, Delhi	Chairman
2	Representative, CSIR- National Environmental Engineering Research Institute (NEERI), Nagpur	Member
3	Representative, CSIR-National Chemical Laboratory (NCL), Pune	Member
4	Representative, West Bengal Pollution Control Board	Member
5	Representative, Maharashtra Pollution Control Board	Member
6	Shri Nazimuddin Sc. 'F' & Div. Head (IPC-II), CPCB, Delhi	Member
7	Shri Abhijit Pathak Sc. 'D', AQMN Division, CPCB, Delhi	Member
8	Shri Ajay Aggarwal Sc. 'F' & Div. Head (IPC-VI), CPCB, Delhi	Member Convenor

03. The '**Terms of Reference**' of the Committee are as follows:

- i. To examine the feasibility of introduction of interlocking system in various industrial sectors, where OCEMS are installed.
- ii. The Committee may invite/nominate/co-opt expert members, industrial associations, etc., having expertise in the field of industrial process and pollution control.
- iii. The Committee may meet as often as necessary.

- iv. The tenure of the Committee shall be for a period of three months from the date of issue of this office order.
- v. The Committee will submit its recommendations by 31.03.2022, for further consideration.
- vi. TA/DA reimbursement and sitting fees will be provided in accordance with the order dated 20/4/2017 of Hon'ble NGT, Principal Bench, New Delhi in the matter of O.A. No. 24 of 2011.
- vii. The expenditure in this regard will be met from the Budget Head "NGT 25%" of CPCB.

This is issued with the approval of Competent Authority, CPCB.



(Ajay Aggarwal)

Director & Div. Head, IPC-VI

To:

1. All the Members of the Committee
(as per the list)

Copy to:

1. PS to MS : *for information of MS, please*
2. Div. Head (Law), CPCB, Delhi : *for information, please*



(Ajay Aggarwal)

To:

- 1 Shri B. Vinod Babu
Sc. 'F' & Div. Head (IT),
CPCB, Delhi
- 2 Director, CSIR- National Environmental : *with a request to nominate a*
Engineering Research Institute (NEERI), *representative.*
Nehru Marg,
Nagpur- 440 020
- 3 Director, CSIR-National Chemical : *with a request to nominate a*
Laboratory (NCL), *representative.*
Dr. Homi Bhabha Road,
Pune - 411 008
- 4 Member Secretary, : *with a request to nominate a*
West Bengal Pollution Control Board *representative.*
Paribesh Bhavan
Building, No.10-A, Block -LA, Sector 3,
Salt Lake City,
Kolkata - 700 091
- 5 Member Secretary, : *with a request to nominate a*
Maharashtra Pollution Control Board *representative.*
Kalpataru Point, 3rd& 4th floors
Sion Matunga Scheme Road No. 6
Opp. Cine Planet, Sion Circle, Sion (E),
Mumbai 400 022
- 6 Shri Nazimuddin
Sc. 'F' & Div. Head (IPC-II),
CPCB, Delhi
- 7 Shri Abhijit Pathak
Sc. 'D', AQMN Division,
CPCB, Delhi
- 8 Shri Ajay Aggarwal
Sc. 'F' & Div. Head (IPC-VI),
CPCB, Delhi

A Agwal
2/2/22

Minutes of the first meeting of the Committee, held on 05.02.2022, to examine the feasibility of interlocking system in industries having Online Continuous Effluent/Emission Monitoring System (OCEMS)

(Ref: Hon'ble NGT order dated 24.08.2021, in the matter of OA No. 195/2016 (SZ), Tandur Citizen Welfare Society v/s Govt. of Telanga & Ors.)

The Hon'ble NGT vide order dated 24.08.202, in the matter of Tandur Citizens Welfare Society v/s. Govt. of Telangana & Ors., OA No. 195/2016 (SZ), passed following directions:

“iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.

v. The Central Pollution Control Board (CPCB) is also directed to consider this aspect and implement the same in other States as well.”

To assess the feasibility of such system, CPCB vide office order no. CPCB/IPC-VI/OCEMS/Interlocking, dated 02.02.2022, constituted a Committee. The first meeting of the Committee was held on 05.02.2022, through video conferencing. The list of the participants is given at **Annexure-I**.

Shri B. Vinod Babu, Scientist 'F' & Divisional Head (IT), CPCB, Delhi chaired the meeting and at the outset, welcoming all the members, he requested for active participation of the members. He further requested Shri Nazimuddin, Scientist 'F', CPCB to brief the issue to the Committee members.

Shri Nazimuddin informed that on detection of failure of emission control systems, the processes generating pollution are stopped so the uncontrolled emissions may be stopped. The interlocking is required between control system and process, not between OCEMS and process as per the above NGT order.

Dr. Vinay M Bhandari, Chief Scientist, Chemical Engineering and Process Development, CSIR- National Chemical Laboratory, Pune added that alternate/backup system for pollution control may be installed, and they can be activated in case of failure of primary systems, so the process may not be required to closed completely. Further, due to diverse nature of various industries, especially chemical industries, there is a need of specific arrangements/ protocols for those industries, apart from the safety aspect.

Dr. Kariampallil Varghese George, Chief Scientist & Head, Air Pollution Control Division, CSIR- NEERI, Nagpur, suggested that first it should be determined whether industries are the significant contributor in degradation of ambient air quality, before prescribing requirement of such interlocking systems.

Dr. V. M. Motghare, Joint Director, Air, Maharashtra Pollution Control Board was of the view that such system should initially be installed and operated in cement industries on pilot basis.

Shri Anjan Fouzdar, AEE, West Bengal Pollution Control Board informed to the Committee that interlocking mechanism was tried in some of the steel plants in West Bengal. In Program Logic Controller (PLC) based sponge iron and steel plants, failure of pollution control system,

detected based on Electrostatic Precipitator (ESP) temperature, stack cap opening etc., raw material feeding is cut-off manually.

Shri Abhijit Pathak, Scientist 'D', CPCB suggested that interlocking mechanism is not possible for some sectors such as pharmaceutical, petrochemical etc., where stoppage of intermittent reactions may cause health and safety hazards. Therefore, there should be a study/compilation indicating the list of sectors in which such system can be operated without any safety and health hazard. He also agreed that interlocking can be done between control system and process only.

Shri Ajay Aggarwal, Scientist 'F', CPCB informed Committee that CPCB vide letter dated 02.02.2022, already requested SPCBs/PCCs to provide their inputs/suggestions in this matter.

The committee discussed the matter in detail and recommend the following points:

- i. Committee observed that implementation of interlocking system to stop production process in case of failure of pollution control system need to be implemented based on following considerations:
 - Use of interlocking should be between the production process and the emission/effluent control equipment through a PLC and SCADA systems. It is not desirable to use such interlocking with OCEMS.
 - Instant shutting down of some industrial processes may pose risk of safety and health hazard to workers, due release of fugitive emissions/gases or discharges. Therefore, interlocking system may not be feasible in sectors such as pharmaceutical, petrochemical, etc..
 - Industrial processes are diversified across the sectors and specific arrangements/protocols may be required for each sector.
 - Interlocking systems may be implemented in only those industries, where such interlocking systems does not pose risk of safety and health hazard to workers.
 - Further, within industry, there is a need to identify feasible process areas where interlocking systems can be implemented effectively and safely.
- ii. Interlocking systems may be implemented in phased manner in non-critical processes as part of the production process.
- iii. Inputs/suggestions may be sought from SPCBs/PCCs, to identify industries and the processes within industry for the feasibility of implementing interlocking systems.

The meeting ended with vote of thanks to the chair and the members.

Annexure-I

List of the Participants

1. Shri B. Vinod Babu, Scientist 'F' & Div. Head (IT), CPCB, Delhi
2. Dr. Kariampallil Varghese George, Chief Scientist & Head, Air Pollution Control Division, CSIR- NEERI, Nagpur
3. Dr. Vinay M. Bhandari, Chief Scientist, Chemical Engineering and Process Development, CSIR- National Chemical Laboratory, Pune
4. Dr. V. M. Motghare, Joint Director, Air, Maharashtra Pollution Control Board
5. Shri Subrata Ghosh, Chief Engineer, West Bengal Pollution Control Board
6. Shri Anjan Fouzdar, Assistant Environmental Engineer, West Bengal Pollution Control Board
7. Shri Nazimuddin, Scientist 'F' & Div. Head, (IPC-II), CPCB, Delhi
8. Shri Abhijit Pathak, Scientist 'D', Air Laboratory, CPCB, Delhi
9. Shri Ajay Aggarwal, Scientist 'F' & Div. Head, (IPC- VI), CPCB, Delhi
10. Shri Saubhagya Dixit, Scientist 'C', IPC-VI Division, CPCB, Delhi
11. Shri Vipin Kumar, SRF, IPC-VI Division, CPCB, Delhi
12. Ms. Kajal, Scientific Assistant, IPC-VI Division, CPCB, Delhi



CPCB/IPC-VI/OCEMS/Interlocking/

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 CENTRAL POLLUTION CONTROL BOARD
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA
 Dated: 02.02.2022

To

The Member Secretary
 All SPCBs/PCCs
 (as per the list)

Sub: Compliance of the Hon'ble NGT order dated 24.08.2021, in the matter of Tandur Citizens Welfare Society v/s. Govt. of Telangana &Ors., OA No. 195/2016 (SZ).

Sir,

This has reference to the Hon'ble NGT order dated 24.08.2021 (copy attached), in the matter of Tandur Citizens Welfare Society v/s. Govt. of Telangana &Ors., OA No. 195/2016 (SZ), wherein following directions were passed:

*“iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
 v. The Central Pollution Control Board (CPCB) is also directed to consider this aspect and implement the same in other States as well.”*

The purpose of the interlocking system is that whenever the control system fails, the feed of raw material is cut-off automatically and the emissions are controlled.

In this regard, it is requested to provide your suggestions/inputs on the subject in order to explore and consider the possibilities of implementing of interlocking system.

An early action in this regard, preferably within 15 days, will be appreciated.

Yours faithfully,

(Ajay Aggarwal)

Director & Div. Head, IPC-VI

Encl.: as above.**Copy to:**

- | | | |
|------|--|---|
| i. | All Regional Directors, CPCB
(as per the list) | : With a request to follow-up with concerned SPCBs/PCCs & also to provide your suggestions/inputs |
| ii. | The Division Head,
CPCB, Delhi
(as per the list) | : With a request to provide your suggestions/inputs |
| iii. | PS to Member Secretary
CPCB, Delhi | : For information, please |

O/c

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Address List of Member Secretaries, SPCBs/PCCs			
1.	The Member Secretary Andhra Pradesh State Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010 Andhra Pradesh	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur – 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Dempo Tower, EDC Plaza, 1 st floor Patto Plaza, Panaji, Goa – 403001
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla – 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, Transport Nagar, Jammu- 180004 Jammu & Kashmir (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4 th & 5 th floors, Church Street, Bangalore – 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram – 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022 Maharashtra
15.	The Member Secretary Madhya Pradesh Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal Mizoram- 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board ParibeshBhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012. Odisha

21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001. Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur – 302004. Rajasthan
23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok. Sikkim	24.	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032. Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board ParyavaranBhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018. Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan, Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006. Tripura
27.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun- 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board Building.No. TC-12V VibhutiKhand, Gomti Nagar, Lucknow– 226010. Uttar Pradesh
29.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar	30.	The Member Secretary Chandigarh Pollution Control Committee ParyavaranBhawan Madhya Marg, Sector - 19 B, Chandigarh – 160019. Chandigarh
31.	The Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee Office of the Deputy Conservator of Forests Moti Daman, Daman – 396220. Daman & Diu	32.	The Member Secretary Delhi Pollution Control Committee 4 th floor, ISBT Building, Kashmeri Gate, Delhi - 110006. Delhi
33.	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. Lakshadweep	34.	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology & Environment Housing Board Complex, 3 rd floor, Anna Nagar, Pondichery – 600 005
35.	The Member Secretary West Bengal State Pollution Control Board ParibeshBhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091. West Bengal		

Address list of Regional Directors, CPCB

1.	The Regional Director Regional Directorate (East) Central Pollution Control Board 502, Southend Conclave 1582, Rajdanga Main Road Kolkata-700107	2.	The Regional Director Regional Directorate (Vadodara) Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023 Gujarat
3.	The Regional Director Regional Directorate (North-East) Central Pollution Control Board TUM-SIR, Lower Motinagar, Near Fire Brigade H.Q Shillong-793014	4.	The Regional Director Regional Directorate (Central) Central Pollution Control Board 3 rd Floor, Sahkar Bhawan North T.T Nagar Bhopal- 462003
5.	The Regional Director Regional Directorate (North) Central Pollution Control Board Ground Floor, PICUP Bhawan Vibhuti Khand, Gomti Nagar Lucknow- 226020	6.	The Regional Director Regional Directorate (South) Central Pollution Control Board 1 st & 2 nd Floors, Nisarga Bhawan A-Block, Thimmaiah Main Road 7 th D Cross, Shivanagar Opposite Pushpanjali Theatre Banglore 560010
7.	The Regional Director Regional Directorate (Chandigarh) Central Pollution Control Board BSNL Exchange, 2nd Floor Sector 49-C, Chandigarh-160047	8.	The Regional Director Regional Directorate (Pune) Central Pollution Control Board Survey No. 110, Dhankude Multi-Purpose Hall, Baner Road, Baner, Pune - 411045
9.	The Regional Director Regional Director - Chennai Central Pollution Control Board 77-A, Second Floor South Avenue Road, Ambattur Industrial Estate, Ambattur Taluk, Thiruvallur District, Chennai - 600 058		

List of the Divisional Heads, CPCB, Delhi

i.	IPC - I, II, III, IV, V & VII
ii.	WM - I, II & III
iii.	WQM - I & II
iv.	UPC - I & II
v.	Law

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
CHENNAI**

O.A.NO.195 OF 2016

**TANDUR CITIZENS WELFARE
SOCIETY**

... APPLICANT

VERSES

**THE GOVERNMENT OF
TELANGANA & 12 Ors.**

... RESPONDENTS

**STATUS REPORT FILED ON
BEHALF CENTRAL POLLUTION
CONTROL BOARD (CPCB)**

Advocate D. S. Ekambaram

COUNSELS FOR CPCB